

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
CONC No. 1221 of 2024
(PANDIT PATIL AND OTHERS Vs SHRI KAUSHLENDRA VIKRAM SINGH AND OTHERS)

Dated : 03-02-2026

Shri Rohit Raghuvanshi - Advocate for the petitioners.

Shri Lokesh Jain - Advocate for the respondents.

Learned counsel for the petitioner submits that the review petition filed by the respondents seeking review of the order passed by Hon'ble Supreme Court in SLP, has already been dismissed on 21/1/2026, therefore, now there is no scope available to the respondents to not to comply with the order passed by this Court.

In turn, learned counsel for the respondents submits that since the respondents have not received the certified copy of the order passed by Hon'ble Supreme Court, therefore, two weeks' time may be granted for compliance of the order.

In view of submission of digitally signed E-copy of order dated 21/1/2026, which is also available on internet, the prayer made on behalf of the respondents is hereby rejected with the further direction to the respondents to comply with the order dated 7/10/2023 passed in Writ Petition No.12525/2010 within a period of three days, failing which both the respondents shall remain personally present before this Court on the next date of listing.

List this case on 9/2/2026.

(DWARKA DHISH BANSAL)
JUDGE